

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

Service Tax Appeal No. 838 of 2012

(Arising out of Order-in-Original No. Commissioner/RPR/ST/28/2012 dated 30.03.2012 passed by the Commissioner of Service Tax, Raipur)

DATE OF HEARING : 26.09.2017

DATE OF DECISION : 26.09.2017

M/s Navarat Fuse Co. Ltd.

Appellants
(Rep by NONE)

VERSUS

CST, Raipur

Respondent
(Rep. by Sh Sanjay Jain, DR)

**CORAM : HON'BLE MR. JUSTICE (DR.) SATISH CHANDRA, PRESIDENT
HON'BLE MR. B. RAVICHANDRAN, MEMBER (TECHNICAL)**

FINAL ORDER NO. 56895/2017

PER JUSTICE (Dr.) SATISH CHANDRA :

List revised. None is present for the assessee-Appellants nor there is any adjournment application on record. From the record it appears that, in spite of notice for 22.02.2017, 31.03.2017, 11.05.2017, 29.06.2017, 22.08.2017 and 26.09.2017 there is no representation on behalf of assessee-Appellants. The assessee-Appellants have never informed the Tribunal about their change of address. When it is so, then it appears that they are not serious in pursuing their appeal.

2. It may be mentioned that as per the maxim *VIGILANTIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT*, law helps those who are vigilant and not those who go to sleep.

3. In view of the above, the appeal is dismissed for default.

(Dictated & pronounced in the open court)

(B. RAVICHANDRAN)
MEMBER (TECHNICAL)

(JUSTICE (Dr.) SATISH CHANDRA)
PRESIDENT

Golay